

THIRD SCHEDULE

Enactments	Names of States	Amendments
(1)	(2)	(3)
<p>The Bombay Tenancy and Agricultural Lands Act, 1948 (Bom. LXVII of 1948).</p>	<p>Akalkot, Aundh, Bhor, Jamkhandi, Jath, Kurundwad (Sr.) Kurundwad (Jr.), Miraj (Sr.), Miraj (Jr.), Mudhol, Phaltan, Ramdurg, Sangli, Savnur, Sawantwadi, Wadi-Jagir, Janjira, Dharampur, Balasinor, Chhota-Udepur, Lunawada, Rajpipla (including Segbara), Baria, Bansda, Sant, Cambay, Idar, Jawhar, Vijaynagar, Sachin, Radhanpur, Palanpur, Jambughoda., Surgana, Tharad, Bhaderwa, Mohanpur, Malpur, Mansa, Wao, Khadal, Ghodasar, Vasna, Katosan, Sudasna, Valasna, Ranasan, Varsoda, Ambahara, Punadra, Ilol, Sanjeli.</p>	<p>In column 4 of the Schedule annexed to the Act,—</p> <p>(a) In section 3-A of the Bombay Tenancy Act referred to therein for the words and figures “the eighth day of November 1947” the words and figures “the eleventh day of August 1949” shall be substituted.</p> <p>(b) In the proviso to sub-section (1) of section 4 of the Bombay Tenancy Act referred to therein, reference to “section 9 of the Bombay Small Holders Relief Act, 1938” shall be read as reference to “any enactment corresponding to section 9 of the Bombay Small Holders Relief Act, 1938, if any, in any of the States”.</p> <p>(c) In the proviso to sub-section (1) of section 4 of the Bombay Tenancy Act referred to therein, for the words and figures “the eighth day of November 1946” the words and figures “the eighth day of August 1948” shall be substituted.</p> <p>(d) In sub-section (2) of section 4 of the Bombay Tenancy Act referred to therein—</p> <p style="padding-left: 2em;">(1) for the words and figures “the eighth day of November 1946” the words and figures “the eleventh day of August 1948” shall be substituted;</p> <p style="padding-left: 2em;">(2) for the words and figures “31st day of May 1947” occurring in sub-clause (b)(i), the words and figures “31st day of May 1949” shall be substituted;</p> <p style="padding-left: 2em;">(3) for the words and figures “1st day of June 1947” occurring in sub-clause (b)(ii), the words and figures “1st day of June 1949” shall be substituted.</p>
<p>The Bombay Tenancy and Agricultural Lands Act, 1948 (Bom. LXVII of 1948).</p>	<p>Kolhapur.</p>	<p>... In column 4 of the Schedule annexed to the Act,—</p> <p>(a) In section 3-A of the Bombay Tenancy Act referred to therein, for the words and figures “the eighth</p>

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(1)	(2)	(3)
The Bombay Agricultural Debtors Relief Act, 1947 (Bom. XXVIII of 1947).	Akalkot, Aundh, Bhor, Jamkhandi, Jath, Kurundwad (Sr.), Kurundwad (Jr.), Miraj (Sr.), Miraj (Jr.), Mudhol, Phaltan, Ramdurg, Sangli, Savanur, Sawantwadi, Wadi-Jagir, Janjira, Dharampur, Balasinor, Chhota-Udepur, Lunawada, Rajpipla (including Segbara), Baria, Bansda, Sant, Cambay, Idar, Jawhar, Vijaynagar, Sachin, Radhanpur, Palanpur, Jambughoda, Surgana, Tharad, Bhaiderwa, Mohanpur, Malpur, Mansa, Wao, Khadal, Ghodasar, Vasna, Katosan, Sudasna, Valasna, Ranasan, Varsoda, Ambahara, Punadra, Ilol, Sanjeli.	<p>day of November 1947” the words and figures “the first day of May 1950” shall be substituted.</p> <p>(b) In the proviso to sub-section (1) of section 4 of the Bombay Tenancy Act referred to therein, reference to “section 9 of the Bombay Small Holders Relief Act, 1938”, shall be read as reference to “any enactment corresponding to section 9 of the Bombay Small Holders Relief Act, 1938, if any, in the State”.</p> <p>(c) In the proviso to sub-section (1) of section 4 of the Bombay Tenancy Act referred to therein, for the words and figures “the eighth day of November 1946” the words and figures “the first day of May 1949” shall be substituted.</p> <p>(d) In sub-section (2) of section 4 of the Bombay Tenancy Act referred to therein,—</p> <p>(1) for the words and figures “the eighth day of November 1946” the words and figures “the first day of May 1949” shall be substituted;</p> <p>(2) for the words and figures “31st day of May 1947” occurring in sub-clause (b)(i), the words and figures “31st day of May 1949” shall be substituted;</p> <p>(3) for the words and figures “1st day of June 1947” occurring in sub-clause (b)(ii), the words and figures “1st day of June 1949” shall be substituted.</p> <p>(1) In section 2—</p> <p>(a) (i) In clause (2), “Co-operative Society” shall mean a society registered under any of the provisions corresponding to those contained in the Bombay Co-operative Societies Act, 1925, or a society registered under the said Act.</p> <p>(ii) in clause (5)(a) for the figures, letters and word “30th January 1940” wherever they occur, the figures, letters and word “1st January 1948” shall be substituted;</p>

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(1)	(2)	(3)
		<p>(b) for the words “the date of the coming into operation of this Act or the establishment of the Board concerned under the repealed Act,” wherever they occur the words, figures and letters “the 15th day of September 1948” shall be substituted.</p> <p>(2) In section 4, for sub-section (1) the following shall be substituted, namely :— “(1) Any debtor ordinarily residing in any local area or his creditor may make an application on or before the 15th June 1949 to the Court for the adjustment of his debts”.</p> <p>(3) In section 7, for the figures, letters and word “1st January 1938” the figures, letters and word “1st January 1948” shall be substituted.</p> <p>(4) In section 22, the following proviso shall be added at the end, namely : “Provided further that where any amount due to a creditor is determined by a competent tribunal or authority under any law in force in any of the States relating to the conciliation or adjustment of the debts of agriculturists corresponding to this Act, the amount so determined shall be binding on the parties”.</p> <p>(5) In section 23, in the proviso, after the figures “1879” the words “or any enactment corresponding thereto” shall be inserted.</p> <p>(6) In section 24, sub-section (2), for the figures, letters and word “1st August 1947” the figures, letters and word “16th June 1949” shall be substituted.</p> <p>(7) In section 25,—</p> <p>(a) in clause (i) the words and figures “or by a Board established under section 4 of the repealed Act” shall be deleted :</p> <p>(b) in clause (ii) for the figures, letters and words “15th day of February 1939” the figures, letters and word “1st January 1948” shall be substituted.</p>

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(1)	(2)	(3)
		<p>(8) In section 32, sub-section (2)—</p> <p>(i) for clause (c) the following clause shall be substituted, namely :—</p> <p>“(c) loans given by resource societies or by persons authorised to advance loans under section 54 for the financing of crops or for seasonal finance”.</p> <p>(ii) in the Explanation the words “under the repealed Act” and the words “under this Act” shall be deleted.</p> <p>(9) In section 56, for the words “date of the coming into operation of this Act” the figures, letters and words “15th June 1949” and for the words and figures “the Dekkhan Agriculturists” Relief Act, 1879” the words and figures “any enactment corresponding to the Dekkhan Agriculturists, Relief Act, 1879, in force in any of the States” shall be substituted.</p> <p>(10) In section 56, in sub-section (1)—</p> <p>(i) for the words and figures “the Dekkhan Agriculturists’ Relief Act, 1879, by the Bombay Agricultural Debtors Relief Act, 1939, the first mentioned Act”, the words and figures “any enactment corresponding to the Dekkhan Agriculturists’ Relief Act, 1879, in force in any of the States, such enactment” shall be substituted ;</p> <p>(ii) the words and brackets “with effect from the date of the coming into operation of this Act (hereinafter in this section referred to as the said date)” shall be deleted ;</p> <p>(iii) for the words “for the period of three years from the said date” the words, figures and letters “up to the 26th day of May 1950” shall be substituted ;</p> <p>(iv) for the first proviso the following shall be substituted, namely :—</p>

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(1)	(2)	(3)
The Bombay Agricultural Debtors Relief Act, 1947 (Bom. XXVIII of 1947).	Kolhapur.	<p>“Provided that any proceeding in or out of any suit instituted on or before the 26th May 1950 shall be continued and disposed of after the said date, as if the enactment corresponding to the Dekkhan Agriculturists’ Relief Act, 1879, had continued in force after the said date”.</p>
		<p>(1) In section 2,—</p> <p>(i) in clause (2), “Co-operative Society” shall mean a society registered under any of the provisions corresponding to those contained in the Bombay Co-operative Societies Act, 1925, or a society registered under the said Act ;</p> <p>(ii) in clause (5)—</p> <p>(a) for the figures, letters and word “30th January 1940” wherever they occur, the figures, letters and word “1st January 1949” shall be substituted ;</p> <p>(b) for the words “the date of the coming into operation of this Act or of the establishment of the Board concerned under the repealed Act” wherever they occur, the words, figures and letters “the 1st May 1949” shall be substituted.</p>
		<p>(2) In section 4, for sub-section (1) the following shall be substituted namely :—</p> <p>“(1) Any debtor ordinarily residing in any local area or his creditor may make an application before the 31st October 1949 to the Court for the adjustment of his debts :</p> <p>Provided that any debtor ordinarily residing in any of the villages of Mososhi, Soliwade, Angale and Mosam forming part of the Rajapur Taluka of the Ratnagiri District or any creditor of such debtor may make an application on or before the 31st August 1950 to the Court for the adjustment of</p>

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		his debts.
		(3) In section 7, for the figures, letters and word "1 st January 1938" the figures, letters and word "1 st January 1949" shall be substituted.
		(4) In section 22, the following proviso shall be added at the end, namely :— <p data-bbox="954 577 1398 891">"Provided further that where any amount due to a creditor is determined by a competent tribunal or Authority under any law in force in the Kolhapur State relating to the conciliation or adjustment of the debts of the agriculturists corresponding to this Act, the amount so determined shall be binding on the parties".</p>
		(5) In section 23, in the proviso, after the figures "1879" the words "or any enactment corresponding thereto" shall be inserted.
		(6) In section 24, in sub-section (2),— <p data-bbox="954 1104 1398 1227">(i) for the figures, letters and word "1st August 1947" the figures, letters and word "31st October 1949" shall be substituted ;</p> <p data-bbox="954 1249 1398 1373">(ii) after the words "transfer in the nature of a mortgage" the following proviso shall be inserted— <p data-bbox="962 1395 1398 1641">"Provided that any agricultural labourer ordinarily residing in any of the villages of Mososhi, Soliwade, Angale and Mosam forming part of the Rajapur Taluka of the Ratnagiri District may make such application on or before the 31st August 1950".</p></p>
		(iii) before the words "On hearing the application" the brackets and figure "(3)" shall be inserted.
		(7) In section 25,— <p data-bbox="954 1821 1398 1944">(i) in clause (i), the words and figure "or by a Board established under section 4 of the repealed Act" shall be deleted ;</p> <p data-bbox="954 1966 1398 2051">(ii) in clause (ii), for the figures, letters and words "15th day of February 1939", the figures,</p>

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(1)	(2)	(3)
		letters and word "1 st January 1949" shall be substituted.
		(8) In section 32, in sub-section (2),—
		(i) for clause (c), the following clause shall be substituted, mainly :—
		“(c) loans given by resource societies or by persons authorised to advance loans under section 54 for the financing of crops or for seasonal finance”.
		(ii) in the Explanation the words “under the repealed Act” and the words “under this Act”, shall be deleted.
		(9) In section 56, in sub-section (1),—
		(i) for the words and figures “the Dekkhan Agriculturists’ Relief Act, 1879, by the Bombay Agricultural Debtors Relief Act, 1939, the first mentioned Act” the words “any enactment corresponding to the Dekkhan Agriculturists’ Relief Act, 1879, in force in the Kolhapur State, such enactment” shall be substituted.
		(ii) the words and brackets “with effect from the date of the coming into operation of this Act (hereinafter in this section referred to as the said date)” shall be deleted ;
		(iii) for the words “for a period of three years from the said date” the words, figures and letters “up to the 26 th day of May 1950” shall be substituted ;
		(iv) for the first proviso the following proviso shall be substituted, namely :—
		“Provided that any proceeding in or out of any suit instituted on or before the 26 th May 1950 shall be continued and disposed of after the said date, as if the enactment corresponding to the Dekkhan Agriculturists’ Relief Act, 1879, had continued in force after the said date”.

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(1)	(2)	(3)
The Bombay Tenancy and Agricultural Lands Act, 1948 (Bom. LXVII of 1948).	Baroda and Danta.	<p>In column 4 of the Schedule annexed to the Act,—</p> <p>(a) in section 3A of the Bombay Tenancy Act referred to therein for the words and figures “the eighth day of November 1947” the words and figures “the first day of August 1950” shall be substituted ;</p> <p>(b) in the proviso to sub-section (1) of section 4 of the Bombay Tenancy Act referred to therein, reference to “section 9 of the Bombay Small Holders Relief Act, 1938” shall be read as reference to “any enactment corresponding to section 9 of the Bombay Small Holders Relief Act, 1938, if any, in the State”.</p> <p>(c) in the proviso to sub-section (1) of section 4 of the Bombay Tenancy Act referred to therein, for the words and figures “the eighth day of November 1946” the words and figures “the first day of August 1949” shall be substituted ;</p> <p>(d) in sub-section (2) of section 4 of the Bombay Tenancy Act referred to therein—</p> <p>(1) for the words and figures “the eighth day of November 1946” the words and figures “the first day of August 1949” shall be substituted,</p> <p>(2) for the words and figures “31st day of May 1947” occurring in sub-clause (b)(i) the words and figures “31st day of May 1950” shall be substituted,</p> <p>(3) for the words and figures “1st day of June 1947” occurring in sub-clause (b)(ii), the words and figures “1st day of June 1950” shall be substituted.</p>
The Bombay Agricultural Debtors Relief Act, 1947 (Bom. XXVIII of 1947).	Baroda and Danta.	<p>(1) In section 2—</p> <p>(i) in clause (2), “Co-operative Society” shall mean a society registered under any of the provisions corresponding to those contained in the Bombay Co-operative Societies Act, 1925, or a</p>

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		<p>society registered under the said Act;</p> <p>(ii) in clause (5)—</p> <p>(a) for the figures, letters and words “30th January 1940” wherever they occur the figures, letters and words “1st January 1949” shall be substituted ;</p> <p>(b) the words “or the establishment of the Board concerned under the repealed Act” wherever they occur, shall be deleted.</p> <p>(2) In section 4, for sub-section (1), the following shall be substituted, namely :—</p> <p>“(1) Any debtor ordinarily residing in any local area or his creditor may make an application on or before the 31st January 1950 to the Court for adjustment of this debts”.</p> <p>(3) In section 7, for the figures, letters and words “1st January 1938” the figures, letters and words “1st January 1949” shall be substituted.</p> <p>(4) In section 22, the following proviso shall be added at the end, namely :—</p> <p>“Provided further that where any amount due to a creditor is determined by a competent tribunal or authority under any law in force in the Baroda or Danta State relating to the conciliation or adjustment of the debts of the agriculturists corresponding to this Act, the amount so determined shall be binding on the parties”.</p> <p>(5) In section 23 in the proviso after the figures “1879” the words “or any enactment corresponding thereto” shall be inserted.</p> <p>(6) In section 24, in sub-section (2), for the figures, letters and words “1st August, 1947” the figures and words “1st February 1950” shall be substituted.</p> <p>(7) In section 25—</p> <p>(i) in clause (i), the words and figures “or by a Board established under section 4 of</p>

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(1)	(2)	(3)
		<p>the repealed Act” shall be deleted,</p> <p>(ii) in clause (ii), for the figures, letters and words “15th day of February 1939” the figures, letters and words “1st January 1949” shall be substituted.</p> <p>(8) In section 32, in sub-section (2)—</p> <p>(i) for clause (c), the following clause shall be substituted, namely :—</p> <p>“(c) loans given by resource societies or by persons authorised to advance loans under section 54 for the financing of crops or for seasonal finance”;</p> <p>(ii) in the Explanation, the words “under the repealed Act” and the words “under this Act;” shall be deleted.</p> <p>(9) In section 56, in sub-section (1)—</p> <p>(i) for the words and figures “the Dekkhan Agriculturists Relief Act, 1879, by the Bombay Agricultural Debtors’ Relief Act, 1939, the first mentioned Act”, the words “any enactment corresponding to the Dekkhan Agriculturists’ Relief Act, 1879, in force in the State” shall be substituted ;</p> <p>(ii) the words and brackets “with effect from the date of coming into operation of this Act (hereinafter in this section referred to as the said date)” shall be deleted ;</p> <p>(iii) for the words “for a period of three years from the said date” the words, figures and letters “up to the 26th day of May 1950” shall be substituted ;</p> <p>(iv) for the first proviso, the following proviso shall be substituted, namely :—</p> <p>“Provided that any proceeding in or out of any suit instituted on or before the 26th May 1950 shall be continued and disposed of after the said date, as if the enactment corresponding to the Dekkhan</p>

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(1)	(2)	(3)
The Bombay Rents, Hotel and Lodging House Rates Control Act, 1947 (Bom. LVII of 1947).	Baroda.	<p data-bbox="890 302 1394 365">Agriculturists' Relief Act, 1879, had continued in force after the said date."</p> <p data-bbox="890 398 1394 461">(1) For clause (10) of section 5 the following shall be substituted :—</p> <p data-bbox="890 477 1262 506">“(10) “specified date” means—</p> <p data-bbox="954 521 1394 618">(a) in the case of any premises let for the purpose of residence, the first day of January 1943, and</p> <p data-bbox="954 633 1394 730">(b) in the case of any premises let for non-residential purposes, the first day of January 1944.</p> <p data-bbox="890 745 1394 875">(10-A) “Standard rent” in relation to any premises let for the purpose of residence or for non-residential purpose means—</p> <p data-bbox="954 891 1394 1043">(a) where the standard rent is fixed by the Controller under the House Rent Control Order, 1947, made by the Baroda Government, such standard rent, or</p> <p data-bbox="954 1059 1394 1155">(b) where the standard rent is not so fixed, subject to the provisions of section II—</p> <p data-bbox="1018 1171 1394 1267">(i) the rent at which the premises were let on the specified date, or</p> <p data-bbox="1018 1283 1394 1402">(ii) where they were not let on the specified date the rent at which they were last let before that date, or</p> <p data-bbox="1018 1417 1394 1514">(iii) where they were first let after the specified date, the rent at which they were first let, or</p> <p data-bbox="1018 1529 1394 1603">(iv) in any of these cases specified in section 11, the rent fixed by the Court :</p> <p data-bbox="1018 1619 1394 1850">Provided that an increase in rent made in operation immediately before the 30th day of July 1949, in accordance with the provision of the said House Rent Control Order 1947, shall be deemed to be included in the standard rent;”.</p> <p data-bbox="890 1865 1394 2018">(2) In sections 7, 11 and 18 of the said Act, for the words and figures “the first day of September, 1940” wherever they occur, the words “the specified date” shall be substituted.</p>

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(1)	(2)	(3)
The Bombay Sugar-cane Cess Act, 1948 (Bom. LXXXII of 1948).	Danta. ...	In section 15, for the words and figures “first day of January 1948” the word and figures “4 th November 1948” shall be substituted.
The Bombay District Municipal Act, 1901 (Bom. III of 1901).	Baroda. ...	<p>¹[(1) After section 74, the following section shall be inserted, namely :—</p> <p>“74A. Power of Government to withdraw exemption for concession granted in respect of taxes.— The State Government may at any time by order in writing withdraw any exemption from, or concession in respect of, any tax granted to any person by the Government of the former Baroda State by an order issued under the ‘A’ Class Municipalities Act (Baroda Act No. XII of 1949).”]</p>
		<p>²[(2)] In section 91A—</p> <p>(i) after sub-section (2), the following shall be inserted, namely :—</p> <p>“(2A) It shall be the duty of every Municipality to maintain every regular line of the public street prescribed or sanctioned by the Government of the former Baroda State at any time prior to the 30th day of July 1949 :</p> <p>Provided that the Municipality may alter or cancel any such regular line if having regard to the needs of traffic.</p> <p>(a) it was before the aforesaid date classified by the Municipality, with the sanction of the Government of the former Baroda State, as unimportant, or</p> <p>(b) it is so classified by the Municipality with the sanction of the State Government within two years from the commencement of the Bombay</p>

¹ This entry was inserted by Bom. 12 of 1952, s. 2 (a).

² This entry which was inserted by Bom. 32 of 1951, s. 2 (A), was renumbered as (2) by Bom. 12 of 1952, s. 2 (a).

Enactments	Names of States	Amendments
(1)	(2)	(3)
The Bombay District Municipal Act, 1901 (Bom. III of 1901).— <i>contd.</i>	Baroda— <i>contd.</i>	<p>Merged States (Laws) (Second Amendment) Act 1951 (Bom. XXXII of 1951).”</p> <p>(ii) in sub-section (3), the following shall be added at the end, namely :—</p> <p style="text-align: center;"><i>“Explanation.— For the purposes of this section, ‘the regular line of the public street’ shall include a regular line of public street prescribed or sanctioned by the Government of the former Baroda State at any time prior to the 30th day of July 1949.”]</i></p> <p>¹[(3)] After section 180 of the Bombay District Municipal Act, 1901 (Bom. III of 1901), the following section shall be inserted, namely :—</p> <p>“180-A. (1) Notwithstanding anything contained in the foregoing provisions of this Act, such rules, by-laws, orders made, issued or sanctioned by or in respect of any of the Municipalities whether constituted under the A Class Municipalities Act (Baroda No. XII of 1949) or the B Class Municipalities Act (Baroda No. XIV of 1949) of the former Baroda State (hereinafter called “the said Municipalities” and “the said Baroda Municipalities Acts” respectively) as were in force immediately before the 30th day of July 1949 under the said Baroda Municipalities Acts, shall in so far as they are consistent with the provisions of the Bombay District Municipal Act, 1901 (Bom. III of 1901), shall be deemed to have been made, issued or sanctioned by or in respect of the said Municipalities under the appropriate provisions of the said Act on the said date and continue in force until altered, repealed or amended by a competent authority.</p> <p>(2) All references to the Baroda Government or to any Officer of the Baroda Government in any such rules, by-laws or orders shall be construed as references to the Government of Bombay</p>

¹ This entry was renumbered by Bom. 12 of 1952, s. 2 (a).

Enactments	Names of States	Amendments
(1)	(2)	(3)
The Bombay District Municipal Act, 1901 (Bom. III of 1901).— <i>contd.</i>	Baroda— <i>contd.</i>	... or the corresponding officer of the Government of Bombay, as the case may be; and all licenses, permits or permission issued or given under any such rules, by-laws or orders shall also continue in force until superseded or modified by a competent authority”.
¹ [The Bombay Municipal Boroughs Act, 1925 (Bom. XVIII of 1925).	Baroda.	... ² [(A1) After section 4, the following section shall be inserted, namely :— “ 4A. Inclusion of certain industrial areas in Baroda Municipal area from 1st August 1949. — (1) Notwithstanding anything contained in this Act or the Bombay District Municipal Act, 1901 (Bom. III of 1901) (hereinafter referred to as the District Municipal Act) the area known as the Industrial Zone to the north of the Alembie Chemical Works Co. Limited, and the area covered by the said Chemical Works, and described in Schedule IA, hereinafter referred to as the said areas, shall be deemed to have been included within the limits of the former Baroda Municipal District from the 1 st day of August 1949 to the 30 th day of April 1950 (both inclusive) and within the limits of the Baroda Municipal Borough with effect from the 1 st day of May 1950.
		(2) Any appointment, notification, notice, order, Scheme, licence, permission, rule, by-law or form or any tax made, issued or imposed or purported to have been made issued or imposed and anything done or purported to have been done in respect of any such appointment, notification, notice, order, scheme, licence, permission, rule, by-law, form or tax, under the District Municipal Act or this Act, in respect of the said areas, in so far as such appointment, notification, notice, order, scheme, licence, permission, rule, by-law, form, tax or thing is not inconsistent with the provisions of the District Municipal Act or this Act, as the case may be, shall be legal and valid and shall be deemed to have been legal and valid in respect of the said areas from the dates on which it was made, issued, imposed or done, as the case may be and shall continue in force unless and until it

¹ This portion was inserted by Bom. 32 of 1951, s. 2 (B).

² Entries (A1) and (A2) were inserted by Bom. 21 of 1953, s. 2.

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(1)	(2)	(3)
The Bombay Municipal Boroughs Act, 1925 (Bom. XVIII of 1925).— <i>contd.</i>	Baroda.— <i>contd.</i>	... is superseded by any other appointment, notification, notice, order, scheme, licence, permission, rule, by-law, form or tax made, issued or imposed or anything done under this Act”] ¹ (A2) After Schedule I, the following Schedule shall be inserted, namely :— SCHEDULE IA. Beginning from the East-South corner of Survey No. 104 of the Subhanpura village and going along the northern boundary of Survey Nos. 105, 102, 106, 149, 150, 156/1 and 157, then crossing the road and starting from the South-West Corner of Survey No. 94, going in North along the village site boundaries of the village Subhanpura up to Survey No. 92 and going through Survey Nos. 1107, 1108, 1109, 1116, 1117, 1118, 1123, 1168, 22, 21, 17 and 18 of the Gorwa village then turning to East and going through Survey Nos. 19 and 20, then crossing the road going along the Gorwa village site boundary up to South-East corner then crossing the road and turning North and going in the North along the Western boundary of the road passing by the Gorwa village site, then passing through Survey Nos. 1, 2, 626, 627, 628 and 624 up to the Northern end of the Industrial area, then turning East and coming up to the North-West corner of Survey No. 624 in the Industrial area and then walking along the northern limit of the road and then passing through Survey Nos. 624 and 628, crossing the road and passing through Survey Nos. 700, 699, 698, 694, 695, 760, 761, 759, 758, 766, 767, 754 and 768 up to the North-East corner of the Industrial zone in Survey No. 769, then turning South and going along the eastern boundary of Survey Nos. 753, 752, 751, 1014/1, 1013, 10111/1, 1010/1, 1009, 1007/1-2, 1006, 1005/1-2, 1004, 1003/1, 1001, 1000 and 999 and then walking along the Railway siding of the Alembic Chemical Works up to its junction with the main lines, then turning to the West and reaching the southern boundary of Survey No. 984 of Gorwa village and walking along the eastern boundary of Survey Nos. 627, 626, 625 and 624 up to its

¹ Entries (A1) and (A2) were inserted by Bom. 21 of 1953, s.2.

Enactments	Names of States	Amendments
(1)	(2)	(3)
The Bombay Municipal Boroughs Act, 1925 (Bom. XVIII of 1925).)— <i>contd.</i>	Baroda— <i>contd.</i>	... South-East corner and then turning West and walking along its southern boundary and reaching South-West corner of Survey No. 623 and then turning towards North along the boundaries of Survey Nos. 623 and 622 and then crossing the road and reaching the South-East corner of Survey No. 1084 of Gorwa village and turning to the West along the southern boundaries of Survey Nos. 1084, 1085, 1088, 1091 and 1092 reaching to the main road of the Industrial zone.”] ¹ [(1) After section 103, the following section shall be inserted, namely :— “103A. Power of Government to withdraw exemption or concession granted in respect of taxes.— The State Government may at any time by order in writing withdraw any exemption from, or any concession in respect of, any tax granted to any person by the Government of the former Baroda State by an order issued under the “A” Class Municipalities Act (Baroda Act No. XII of 1949).”] ² [(2)] In section 118,— (i) after sub-section (2) the following shall be inserted, namely :— “(2A) It shall be the duty of every municipality to maintain every regular line of the public street prescribed or sanctioned by the Government of the former Baroda State at any time prior to the 30 th day of July 1949 :” Provided that the municipality may alter or cancel any such regular line if having regard to the needs of traffic— (a) it was before the aforesaid date classified by the municipality with the sanction of the Government of the former Baroda State, as unimportant, or (b) it is so classified by the municipality with the sanction of the State Government within two years from the

¹ This entry was inserted by Bom. 12 of 1952, s. 2 (b).

² The brackets and figure “(2)” were inserted, by Bom. 12 of 1952, s. 2. (b).

Enactments	Names of States	Amendments
(1)	(2)	(3)
		commencement of the Bombay Merged States (Laws) (Second Amendment) Act,
		1951 (Bom. XXXII of 1951).”
		(ii) in sub-section (3), the following shall be added at the end, namely :—
		“ <i>Explanation.</i> — For the purposes of this section, “the regular line of the public street” shall include a regular line of public street prescribed or sanctioned by the Government of the former Baroda State at any time prior to the 30 th day of July 1949”.]
¹ [The Bombay Medical Practitioners Act, 1938 (Bom. XXVI of 1938).	All merged States	... In sub-section (3) of section 1, the following proviso shall be added at the end, namely :— “Provided that in all merged States, Part III shall come into force on such date as may be specified by the State Government by notification in the <i>Official Gazette</i> in this behalf, notwithstanding the fact that the aforesaid period of two years or five years, as the case may be, may not have expired from the date on which Parts I and II may have come into force in any area forming part of the said State.”]
² [The Bombay Medical Act, 1912 (Bom. VI of 1912).	All merged States	... After section 8, the following new section shall be inserted, namely :— “8A. Registration of medical practitioners registered in merged States. — Notwithstanding anything contained in section 7, every person— (a) whose name, immediately before the date of merger of the State with the State of Bombay, stood registered as a medical practitioner in the register of medical practitioners maintained under any law for the time being in force in the merged State; and (b) who holds any of the qualifications specified in the Schedule to the Indian Medical Council Act, 1933 (XXVII of 1933), or this Act, shall be deemed to be a medical practitioner registered under this Act. (2) If any question arises whether any person is deemed to be a registered medical practitioner under sub-section (1), the matter shall be referred to the Surgeon General

¹ This entry was added by Bom. 44 of 1950, s. 2.

² These entries were added by Bom. 21 of 1951, s. 2.

Enactments	Names of States	Amendments
(1)	(2)	(3)
The Bombay Medical Practitioners' Act, 1938 (Bom. XXVI of 1938).	All merged States	<p data-bbox="890 286 1398 342">with the Government of Bombay for decision and his decision shall be final.”</p> <hr/> <p data-bbox="890 376 1398 443">(1) After section 17, the following new section shall be inserted, namely :—</p> <p data-bbox="954 456 1398 898">“17A. Registration of persons registered in merged States.— (1) Notwithstanding anything contained in section 16, every practitioner, whose name immediately before the date of merger of the State with the State of Bombay, stood registered as a practitioner in the register of practitioners maintained under any law for the time being in force in the merged State corresponding to this Act shall be deemed to be a practitioner registered under this Act.</p> <p data-bbox="954 920 1398 1171">(2) If any question arises whether any person is deemed to be a registered practitioner under sub-section (1), the matter shall be referred to the Surgeon General with the Government of Bombay for decision and his decision shall be final.”</p> <p data-bbox="890 1193 1398 1261">(2) After section 18, the following new section shall be inserted, namely :—</p> <p data-bbox="954 1274 1398 1753">“18-1A. Registration of other persons registered in merged States.— (1) Any person other than the one specified in section 8A of the Bombay Medical Act, 1912 (Bom. VI of 1912), or section 17A of this Act, whose name <i>immediately</i> before the date of the merger of the State with the State of Bombay stood registered in the register maintained under any law for the time being in force corresponding to either of the aforesaid Acts shall be entered in the list.</p> <p data-bbox="954 1776 1398 2040">(2) If any question arises whether a person is entitled to have his name entered in the list under sub-section (1), the matter shall be referred to the Surgeon General with the Government of Bombay for decision and his decision shall be final.”]</p>

Enactments	Names of States	Amendments
(1)	(2)	(3)
¹ [The Bombay Local Boards Act, 1923 (Bom. VI of 1923).]	All merged States	<p>... To section 93, the following sub-section shall be added, namely :—</p> <p>“(3) Notwithstanding anything contained in sub-section (1), the State Government may, having regard to the standard rate of assessment in any area, by notification in the <i>Official Gazette</i> direct that no cess shall be levied in such area for such period or that the cess shall be levied in such area for such period at such lower rate, as may be specified in the notification”.]</p>

¹ This entry was added by Bom. 49 of 1953, s. 2.